

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI

O.A. NO. 1136/2000

NEW DELHI, THIS THE 31ST DAY OF JANUARY 2002

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

Shri R.S. Rawat,
S/O Late Sh. B S Rawat,
F-45, Moti Bagh-I
New Delhi

.....Applicant

(By Sh. George Paracken, Advocate)

VERSUS

1. Union of India through Director,
Dte. of Estates,
Min. of Urban Development,
Nirman Bhawan,
New Delhi.
2. Superintending Engineer,
High Power Transmitter, AIR
Kingsway Camp,
New Delhi.
3. Estate Officer,
Dte. of Estates,
Min. of Urban Development
Nirman Bhawan, New Delhi

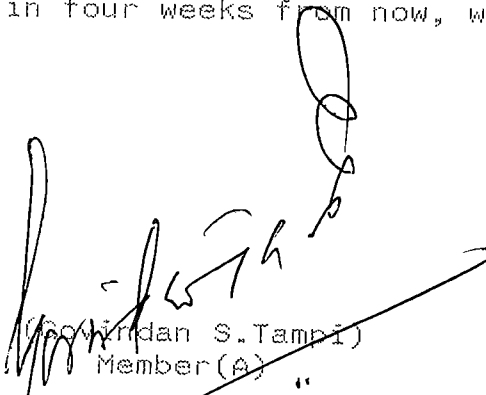
.....Respondents

(Present:None)

O R D E R (Oral)

Learned counsel for the applicant seeks permission to withdraw the OA with liberty to seek remedy before appropriate forum against the order of AD(J) and the OA is disposed of as withdrawn with liberty to move the appropriate forum, in four weeks from now, without the bar of limitation.

Dasti.


(Govindan S. Tampi)
Member (A)

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